

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-734/ND/2020

IN THE MATTER OF:

Mr. Manoj Mehta

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 18.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

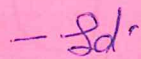
**For the Petitioner/Operational-creditor :Mr. Rakesh Kumar, Ms. Preeri
Kashyap and Ankit Sharma,
Advocates.**

For the Respondent/ Corporate-debtor :Mr. Shaurya K., proxy counsel

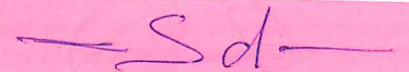
ORDER

Heard the submissions made by the counsel for the petitioner and also proxy counsel for the corporate debtor. Ld. Counsel for the petitioner has submitted that he has received copy of the reply by e-mail yesterday evening and prayed for grant of time for filing the rejoinder in the matter. 10 days' time has been granted in the matter for filing the rejoinder. Post the matter to 24th

February, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**